

Not found

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1217/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: Jigar Chheda Sole Proprietor of Divya Construction
V/s.
Kumar Builders Mumbai Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Bankim Ganga	Advocate	
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I have an instruction
to withdraw the matter
as parties have settled
the matter


28/8/17

② Nehal Thakkar

Advocate for
Corporate debtor

value
ann.

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ORDER

C.P. No. 1227/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Counsel of the Petitioner stated that the amount in dispute is settled. Duly incorporated in the Order Sheet itself.
2. On account of the statement of the Learned Counsel and in view of the "Settlement" this Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
23.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)